

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 52849/2024

[Arising out of impugned final judgment and order dated 14-08-2024 in WPC No. 2244/2014 passed by the High Court of Delhi at New Delhi]

COMPETITION COMMISSION OF INDIA

Petitioner(s)

VERSUS

JCB INDIA LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.290860/2024-CONDONATION OF DELAY IN FILING)

WITH

Diary No(s). 52854/2024 (II-C)

(IA No.290426/2024-CONDONATION OF DELAY IN FILING)

Date : 20-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Ms. Madhavi Divan, Sr. Adv.
Mr. Samar Bansal, Adv.
Ms. Archana Sahadeva, AOR
Mr. Kaustubh Chaturvedi, Adv.
Mr. Vedant Kapur, Adv.
Mr. Maaz Ali Khan, Adv.

For Respondent(s) Mr. Rajiv Shakhder, Sr. Adv.
Mr. Karan Singh Chandhiok, Adv.
Ms. Deeksha Manchanda, Adv.
Mr. Uday Balli, Adv.
Mr. Uday Bali, Adv.
Mr. Jai Hindocha, Adv.
Mr. Rahul Narayan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel appearing for the petitioner.

Delay condoned.

On facts, no case for interference is made out in exercise our jurisdiction under Article 136 of the Constitution of India. The Special Leave Petitions are accordingly dismissed. However, question of law is kept open.

Pending application(s), if any, shall stand disposed of.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)